## High Court of Jammu & Kashmir and Ladakh at Srinagar

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) \* \* \* \*

NOTIFICATION

No: 1002 0 12022 - RG/LP Dated: 04/08/2022

It is hereby notified that the below mentioned applicants have surrendered their certificates of enrolment, therefore the same are kept in abeyance /suspended from the dates shown against each:

S.No	Name S/Shri	Date of Surrender	Enrollment licence No.
1	Shri Javeed Ahmad Geelani, S/O Shri Shams ud din Geelani R/O Rangpat Tehsil Handwara, District Kupwara	18.07.2022	Roll No.164 dated 05.07.1991
2	Shri Mohd Yaseen Najar S/O Sh. Abdul Qudoos Najar R/O S. K. Colony Anantnag 192101	10.06.2022	Roll No.JK-185/2007 dated 0410.2007
3	Shri Noor UI Sajad S/O Noor Mohammad Dar R/O Bemina Srinagar	10.06.2022	Roll No.193/08 dated 28.07.2008
4	Shri Aatish Malmotra S/O Shri Subash Chander Malmotra R/o H.No. 34, New Plot Jammu	02.07.2022	No.JK-178/2016 dated 06.04.2016

(Mohammad Yasin Beigh) Registrar(Adm)

No: 26084-99/R4/4Dated: 04/08/2022

## Copy to the: -

Registrar Judicial, High Court Wing Jammu/Srinagar. 1

2. Principal District & Sessions Judge, Jammu/Srinagar/Anantnag/Kupwara.

3. Secretary, Bar Council of India, New Delhi

4. CPC e-Courts High Court of J&K and Ladakh, Srinagar with the request to get the same uploaded on the official website of the High Court for information of all the concerned .

5 President, J&K High Court Bar, Association, Jammu/Srinagar

Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette. 6.

Shri Javeed Ahmad Geelani, Advocate S/O Shri Shams ud din Geelani R/O Rangpat 7. Tehsil Handwara, District Kupwara A/P Addl District & Sessions Judge(FTC) Kupwara.

Shri Mohd Yaseen Najar S/O Sh. Abdul Qudoos Najar R/O S. K. Colony Anantnag -192101-8.

Mobile No.7006822170

Shri Noor Ul Sajad S/O Noor Mohammad Dar R/O Bemina Srinagar Mobile No.9906546549 9.

Shri Aatsish Malmotra S/O Shri Subash Chander Malmotra R/o H.No. 34, New Plot Jammu 10.

..... for information.

1-08-2022

istrar(Adm)